

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order : 23.10.2017

Appeal No. ST/344/2011-DB

(Arising out of Order-in-Appeal No. 375/ST/MRT-II/2010 dated 30.11.2010 passed by the Commissioner (Appeals), Central Excise, Meerut-I)

CCE, Meerut-II

Appellant

Vs.

M/s Flexituff International Ltd.

Respondent

Appearance

Shri Ranjan Khanna, D.R.

- for the appellant

Shri S.K. Mathur, Advocate

- for the respondent

CORAM: **Hon'ble Mr. S.K. Mohanty, Member (Judicial)**
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No. 57431/2017

Per S.K. Mohanty :

This appeal is directed against the impugned order dated 30.11.2010 passed by the Commissioner (Appeals), Meerut wherein the disputed amount of duty is less than Rs. 10 lakhs.

2. Therefore, in terms of the Litigation Policy framed by the Government of India and in terms of the instructions dated 17.12.2015 and 1.1.2016 issued from File F. No.

390/Misc./163/2010-JC by the CBEC, we dismiss the appeal filed by the Revenue.

(Dictated & pronounced in open Court)

(B. Ravichandran)
Member (Technical)

(S.K. Mohanty)
Member (Judicial)

RM